

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "A" : DELHI

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI N.K. CHOUDHARY, JUDICIAL MEMBER

ITA.No.4979/Del./2019  
Assessment Year 2012-2013

|  |     |  |
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| Shri Amarjeet Singh<br>Chawla, Faridabad-121006<br>PAN AAKPC1174D<br>C/o. M/s. RRA TAXINDIA<br>D-28, South Extension,<br>Part-I, New Delhi – 110049. | vs. | The DCIT<br><br>Central Circle-II,<br><br>Faridabad – 121 001. |
| (Appellant)  |     | (Respondent)   |

|                |   |
|----------------|---|
| For Assessee : | Shri Somil Agarwal And<br>Shri Anshul Mittal, Advocates |
| For Revenue :  | Sh.Ishtiyaque Ahmed, CIT-DR                             |

|                         |            |
|-------------------------|------------|
| Date of Hearing :       | 07.06.2022 |
| Date of Pronouncement : | 07.06.2022 |

**ORDER**

**PER ANIL CHATURVEDI, A.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-3, Gurgaon Dated 29.03.2019 in Appeal No.5/CIT(A)-3/GGN/2018-19 relating to the A.Y. 2012-2013.

2. During the course of hearing, at the very outset, Learned Counsel for the Assessee submitted that the assessee has opted for settlement of the disputed tax amount under VIVAD SE VISHWAS SCHEME, 2020 and the Department also issued Form No.5, which is placed on record. He submitted that the appeal be treated as withdrawn.

3. We have heard the rival submissions and perused the material on record. In view of the above submissions of Learned A.R. and in absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing i.e., on 07.06.2022.

Sd/-  
[N.K. CHOUDHARY]  
JUDICIAL MEMBER

Sd/-  
[ANIL CHATURVEDI]  
ACCOUNTANT MEMBER

Delhi, Dated 07<sup>th</sup> June, 2022

VBP/-

Copy to

|    |                          |
|----|--------------------------|
| 1. | The appellant            |
| 2. | The respondent           |
| 3. | Ld. CIT(A) concerned     |
| 4. | CIT concerned            |
| 5. | DR ITAT "A" Bench, Delhi |
| 6. | Guard File               |

//By Order//

Assistant Registrar, ITAT, Delhi Benches,  
Delhi.